

genuinely, in good faith, might have gone by it. Sir, here he has brought forward this thing. It is very strange. He may interpret it in his own way. We are also entitled to interpret a broad policy. It is not a question of a broad policy. Nine licences have been given. Concrete steps. The hon. Minister might say, "These are the reasons for which we have given these licences." It is not a question of a broad policy at all. Broad policy is settled. It is mixed economy.

SHRI C. SUBRAMANIAM: It is not a question of broad policy here:

"It shall not raise questions of policy too large to be dealt within the limits of an answer to a question."

That is what I stated, that it should not be discussed during the Question hour. Therefore, for him to say that I was ignorant of the Rules of Procedure of the Rajya Sabha is an insinuation. I leave it to you, Sir.

MR. CHAIRMAN: He was really announcing his own ignorance of the Madras rules.

SHRI BHUPESH GUPTA: Yes, Sir. You may think that way. How could I be knowledgeable about the Madras Assembly? You are quite right, Sir. I have never been a Member there.

MR. CHAIRMAN: That is what I have said.

SHRI BHUPESH GUPTA: You are quite right. But you, shall I submit, should not accept this interpretation of the Rules. Then, no question can be asked here.

MR. CHAIRMAN: That is not the issue. The issue was about Madras

SHRI BHUPESH GUPTA: You are right, Sir. I have not been for ten years in the Madras Assembly. You are right I have been ignorant. I have not been in that Assembly. The Chief Minister is not the leader. Somebody else is the leader. I never belonged to such a Ministry and I do not wish to go to the State Assembly, I tell you.

PAPERS LAID ON THE TABLE

SCRAP COMMITTEE REPORT (1962) AND GOVERNMENT'S DECISION THEREON

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Report (1962) of the Scrap Committee.
- (ii) Ministry of Steel and Heavy Industries (Department of Iron and Steel) Resolution No. SC(B)-20(2)/62, dated the 27th August, 1962, containing Government's decision on the Report.

[Placed in Library. See No. LT-386/62 for (i) and (ii).]

THE ARMS RULES, 1962

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (3) of section 44 of the Arms Act, 1959, a copy of the Ministry of Home Affairs Notification G.S.R. No. 987, dated the 13th July, 1962, publishing the Arms Rules, 1962. [Placed in Library. See No. LT-381/62.]

NOTIFICATIONS UNDER THE INCOME-TAX ACT, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): Sir, I beg to lay on the Table, under section 296 of the Income-tax Act, 1961, a copy each of the following Notifications of the Central Board of Revenue:—

- (i) Notification S.O. No. 2029, dated the 30th June, 1962, publishing the Income-tax (Amendment) Rules, 1962.
- (ii) Notification S.O. No. 2565, dated the 9th August, 1962, publishing the Income-tax (Second Amendment) Rules, 1962.

[Placed in Library See No. LT-384/62 for (i) and (ii).]